offices have to perform postal delivery duties on holidays also, like regular postmen, the Extra Departmental Delivery Agents do not get any over* time allowance while the postmen are entitled to get Rs. 9/_ as Overtime Allowance; and

(b) if so, what steps Government propose to take to remove this dis« crimination?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICA-TIONS (SHRI YOGENDRA MAK-WANA): (a) The Extra Depart-Delivery mental Agents working in Sub-Post Offi-Department delivery » ces where no post of Postmen is sanctioned have to perform one delivery of paid articles only The EDDAs in such cases are not entitled to over-Department time allowance. The have already issued instructions that be brought EDDAs should not duty in Departmental. Sub-offices Postal holidays as far as possible.

(b) The matter is under consideration,

Re-instalement of retrenched worker $_s$ of Bishrampur colliery

654. SHRIMATI KANAK MUKER-JEE: Will the Minister of ENERGY be pleased to state the details of the steps taken by Government to reinstate the sixty-eight retrenched workers of Bishrampur Colliery in Madhya Pradesh and to withdraw ali cases against them and settle workers demands through discussions?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): 68 workers of Churcha Colliery (not Bishrampur Colliery) were engaged in the past as casuals for jobs of purely temporary nature as and when required. The services of these workers thus automatically came to an end on "the completion of the specified jobs. The question of their reinstatement, therefore, does not arise

Voting age

- 655. SHRI ARABINDA GHOSH: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state;
- (a) whether Government propose to amend the Constitution for giving right to every citizen to exercise his franchise on attaining the age of 101 years; and
- Ob) if not. what are the reasons therefor?

THE MINISTER OF LAW. JUS-TICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) and (b) The question of lowering the voting age, from the present 21 years to 18 years forms part of the comprehensive proposals on Electoral Reforms which are under considera< tion of the Cabinet Committee on Electoral Reforms. The question of amending the Constitution for lowering the voting age will arise only if the final decision is taken to accept the proposal, after neeessary consultations.

लागर निर्वाचन क्षेत्र में छप-चुनाव

656. श्री प्यारेलाल खण्डेलवाल : क्या विधि, न्याय श्रीर कम्पनी कार्य मंत्री यह बताने को जुपा करेंगे कि :

- (क) क्या मध्य प्रदेश में हाल में हुए सागर लोक सभा उप-चुनाव में उप-महानिरीक्षक (पुलिस) सागर क्षेत्र द्वारा राजनीतिक प्रचार किए जाने पर उपमहा-निरीक्षक के विषद्ध चुनाव आयोग को कोई शिकायत की गई थी :
- . (ख) यदि झां, तो उसका व्योश का। है ; ग्रीर
- (ग) इस सम्बन्ध में क्या कारंबाई की गई है ?

विधि, न्याय और कम्पनी कार्य मंत्री(ओ जगन्नाथ कौशल): (क) जी हो।